

**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 01.12.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(IB)No. 132/BB/ 2017	-	For hearing	Rule-4(1) of IB	Reliance Capital AIF Trustee Company Pvt. Ltd., Vs Fortuna Urbanscape Pvt. Ltd.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
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N.K. Dilip
S. Raghunanda
Dr. G. Narayana
N. Velk. B.S.
Advocates
Tatva Legal




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ORDER

Counsel for Petitioner is present. He has filed Memo alongwith annexure and reported that, he has complied all the objections raised by the Registry. Petitioner Counsel further reported that, already another operational creditor has filed an application to initiate IRP against the said Corporate Debtor and that it is listed on 05/12/2017 and also requesting the Tribunal to list the said matter on 05/12/2017 also. Issue notice to Corporate Debtor. Registry to prepare notice on Corporate Debtor and Counsel for Petitioner is directed to collect the notice from the registry and to serve it on Corporate Debtor. List it on 05/12/2017.


Member (T)


Member (J)